

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT***(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)***FOR THE ATTENTION OF THE STAKEHOLDERS OF OSWAL SPINNING AND WEAVING MILLS LTD**

1.	NAME OF CORPORATE DEBTOR	Oswal Spinning and Weaving Mills Ltd
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	19/09/1955
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	RoC-Chandigarh
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	L17111PB1955PLC001884
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	REGD. OFFICE: #92, Industrial Area- A, near Kwaliti Chowk Ludhiana, Punjab- 141014 WORKS OFFICE: G.T. Road, Doraha, District Ludhiana, Punjab CORPORATE OFFICE: No.11 &12, 1st Floor, Block-F, near Orient Cinema, BRS Nagar, Ludhiana, Punjab-141012
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	12/12/2019
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	13/12/2019 (By order of the Hon'ble NCLT, Chandigarh Bench in CA No. 940/2019 in CP (IB) No.136/Chd/Pb/2018)
8.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	NAME- Mr. Hemanshu Jetley REGISTERED ADDRESS- Ducturus Resolution Professional Pvt Ltd, S.C.O-131, Second Floor, MDC, Sector-5, Panchkula, Haryana, 134119 ADDRESS FOR CORRESPONDENCE- S.C.O 818, First floor, N.A.C, Manimajra, Chandigarh-160101 EMAIL ID- hejetley@gmail.com MOBILE- +91 90417-00000 REGISTRATION NUMBER- (IBBI/IPA-001/IP-P00219/2017-2018/10457)
9.	LAST DATE FOR SUBMISSION OF CLAIMS	12/01/2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench has ordered the

commencement of liquidation of the Oswal Spinning and Weaving Mills Ltd on 13/12/2019.

The stakeholders of Oswal Spinning and Weaving Mills Ltd are hereby called upon to submit a proof of their claims or update their claims submitted during CIRP, on or before 12/01/2020, to the Liquidator at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter V of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note:1

Form C: for Claims by Operational Creditors (except Workmen and employees)

Form D: for Claims by Financial Creditors

Form E: for Claims by a workman and employee

Form F: for Claims by Authorized Representative of Workmen and Employees

Form G: for Claims by creditors by any other stakeholder

Submission of false or misleading proofs of claim shall attract penalties.



Hemanshu Jetley

Date: 16/12/2019

Place: Chandigarh